

ITEM NO.6

COURT NO.6

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 2818/2026 in SLP(Crl) No. 8043/2026

AMIT GHOSH

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL

Respondent(s)

Date : 28-09-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) : By Courts Motion

Ms. Manjeet Kirpal, AOR

For Respondent(s) :

Mr. Nishant Awana, Adv.
Ms. Rini Badoni Awana, Adv.
Mr. Suraj Kundu, Adv.
Mr. Amogh Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The Additional District and Sessions Judge, 3rd Court, North 24 Parganas at Barasat vide letter dated 11th August, 2026 addressed to the Assistant Registrar, Supreme Court of India has prayed for some more time to complete the trial.
2. By our Order dated 11th May, 2026, we had directed the trial court to see that the trial is completed within 3 months from the date of the order.
3. We are quite disturbed with the manner in which the trial Judge has addressed a letter to this Court requesting for some more time.

Signature Not Verified
Digitally signed by
VISHAL ANAND
Date: 2026.10.01
16:49:01 IST
Reason:

It is not for the Presiding Officer to convey words of advice to when this Court should grant bail and should not grant bail. The last two paragraphs of the letter are something which we have not appreciated.

5. Registry to call for an appropriate explanation from the concerned Presiding Officer at the earliest.
6. Put it on 15-10-2026.

(VISHAL ANAND)
DEPUTY REGISTRAR

(POOJA SHARMA)
COURT MASTER (NSH)